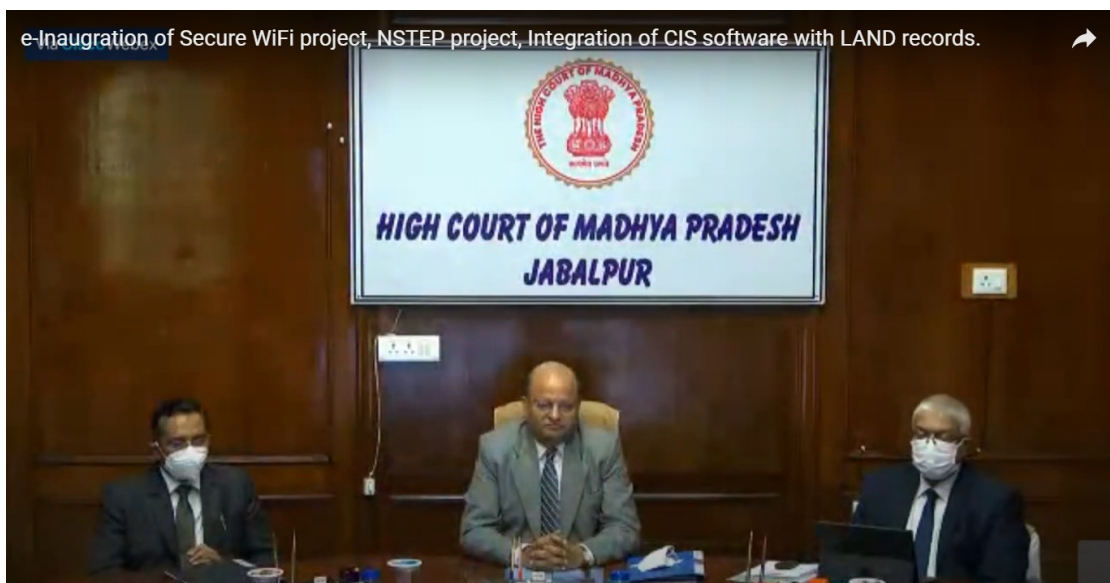


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(Inaugural Address was given by Hon'ble Dr. Justice D.Y. Chandrachud, Judge, Supreme Court of India & Chairman, e-Committee)



(Keynote Address by Hon'ble Shri Justice Mohammad Rafiq, Chief Justice, High Court of Madhya Pradesh)

Today, on **14th June, 2021 at 05:00 P.M.** Hon'ble Dr. Justice D.Y. Chandrachud, Judge, Supreme Court of India and Chairperson of e-Committee, Supreme Court of India has e-inaugurated the **Secure wi-fi project for the High Court of Madhya Pradesh, National Service and tracking of Electronic**

processes for District Judiciary and Implementation of CIS software with Land Records at High Court of Madhya Pradesh at High Court of Madhya Pradesh, Jabalpur through virtual mode in the august presence of Hon'ble Shri Justice Mohammad Rafiq, Chief Justice High Court of Madhya Pradesh, Hon'ble Shri Justice Rohit Arya, Chairman, Computer and e-Court Committee, Members of Computer and e-Court Committee and other Hon'ble Judges of the High Court.

The function was virtually attended by Hon'ble the Chief Justice, Hon'ble Judges of various High Courts.

Also, function was virtually attended by Advocate General, MP Government, Office bearers of Senior Advocate Council, Jabalpur ; High Court Bar Association, Jabalpur ; High Court Advocates Bar Association, Jabalpur; High Court Bar Association, Indore Bench , High Court Bar Association, Gwalior Bench and Bar Council of Madhya Pradesh, Jabalpur, Officers of State Government of Madhya Pradesh, Registry Officers of the High Court of Madhya Pradesh, District and Sessions Judges of District Courts in the State of Madhya Pradesh and Officers of State Judicial Academies.

The welcome address of the function was made by Hon'ble Shri Justice Rohit Arya; **Keynote Address was made by Hon'ble Shri Justice Mohammad Rafiq, Chief Justice, High Court of Madhya Pradesh and Inaugural Address was given by Hon'ble Dr. Justice D.Y. Chandrachud, Judge, Supreme Court of India & Chairman, e-Committee.**

The brief discussion of various project e-inaugurated by **Hon'ble Dr. Justice D.Y. Chandrachud, Judge, Supreme Court of India is given below:-**

a. **Secure Wi-Fi project :-**

Wi-Fi project, a secure wireless network has been implemented at High Court of Madhya Pradesh, Jabalpur and its Bench at Indore and Gwalior to provide seamless internet connectivity and facility to all respective stakeholders.

The Wi-Fi system at High Court of Madhya Pradesh is designed in such a way that if user / users who get enrolled / registered at High Court at Madhya Pradesh, Principal Seat

at Jabalpur and when he moved with same device at Indore or Gwalior Bench, than there is no requirement to re-enter the registration credentials, the system automatically check credentials and gets log into the system.

In brief following are features of Wi-Fi network system that is installed at High Court of Madhya Pradesh, Jabalpur and Bench at Indore and Gwalior:-

- Customized Hot Spot Services Option
- Roaming Framework
- Secured Network On boarding Solution that will allow the Wi-Fi Access on only predefined devices for Hon'ble Judges, Officers, Staff, Advocates and visitors.
- Time Bound Guest Management Solution.
- Provision for OTP and Sponsor based authentication.
- Users can given a secured access to the network with an Enterprise grade security.
- Complete On-Cloud Solution
- Bandwidth Management through access points.
- Complete network management.

b. N-STEP:-

National Service and tracking of Electronic Process is an application developed by e-Committee, Supreme Court of India, which is installed in handled devices for maintaining and tracking of electronic process at District Courts and Tehsil courts.

The High Court of Madhya Pradesh, Jabalpur for the implementation of NSTEP project at District Courts and Tehsil Courts the State of Madhya has purchased 1111 number of smart phones of make: Motorola from open market through tender process from the funds of e-Committee, Supreme Court of India and the distribution of the same has been made to bailiffs / process servers posted at District Courts.

Also, monthly CUG plan of BSNL 149/- has been provisioned for use with smart phones in order to provide seamless internet connectivity for smooth implementation of NSTEP. The Admin users has been created at each District Court and NSTEP app has been installed in smart

phones. The necessary training have been given to all respective users of the District Courts for use of NSTEP application. Also, 77 number of predefined templates were developed by the High Court for ease of operation of Nstep application.

Benefits and assistance from the service of processes through NSTEP-

1. The judicial process will become fast and easy, it will help in speedy hearing / disposal of cases.
2. The time taken in presentation of processes, its service and return will be saved; the processes will be served in a transparent and convenient manner in less time due to the easy and quick process.
3. With the process of NStep, the processes of all the courts will be easily and quickly served.

c. Integration of CIS software with Land records:-

The High Court of Madhya Pradesh has successfully completed the Integration of CIS (case Information System) software with Land Revenue Department records. In this the user enter the CNR(case record number) number in software of the District Courts and then select District, Tehsil, village, RI, Halka, on the basis of which khasra details will be displayed in dropdown dynamically from Revenue Department database. The user can select multiple khasra number at a time and linked with CNR number.

The data would be available from the dropdown menu along with an option of text box for making entry in the system. The system is using the masters used by the land records department, which would be updated at a defined interval. The system is having two way communications through web services. Also, one can get access to “Form B1” (Khasra) and “Form P2” (Khatoni) in PDF format shared by Land Revenue Department *on real time basis*. The information is available through web portal of the High Court.

This is one of the major activities under ease of doing business reform action plan (BRAP).

1. The system captures the details of pending litigation and discloses the same to the citizen/users through various channels and platform.
2. Seamless flow of information among system which will enable informed decisions for officials and public.
3. Courts will have information on land records.
4. Validation of records presented by the parties can be done online.
5. Decrease in possibilities of multiple suits on same property. Since every land parcel is a unique value, case lodged in different courts would be available at few clicks.
6. The number of litigations is likely to get reduced as people will have better information about the property/land they intend to purchase.

Hon'ble Justice D.Y Chandrachud, Judge Supreme Court of India and Chairperson E-Committee of India addressed the august gathering on this event. His lordships address observed that these **three projects** have their profound importance especially considering the digital divide in India, where technology is not equally accessible to all. These efforts of MP High Court must be complimented for the reason that by these three significant steps, it is bringing technology closed to the doorsteps of citizens

His Lordship observed that, WiFi enabled court is the most significant symbol that we have come in age of ICT enabled governance. He complemented the three initiatives of the Hon'ble MP High Court that goes a long way in making life easier for lawyers and accountability in the interests of citizen.

Being a practicing advocate, his Lordship has acknowledged that how difficult it is to even ensure that the services of processes are affected on the opposite party. N Step will ensure and benefit a person who is seeking for justice. By providing facility like N step we are ensuring that technology will be used in making Justice fast and accessible. His Lordship has appreciated the step of MP High Court acquiring 1100 smart phones and providing special Internet Plan to the process servers. Further he also observed that

integration of Case Information System with land records is of utmost significance. The opacity of the land record is the major factor which particularly obstructed the work of District judiciary. This integration will make sure that delay does not defeat the Justice.

His Lordship further complimented efforts of the MP High court and members of Computer Committee of the Hon'ble Court that in 9.51 lakh cases Delay reasons have been recorded in M.P. He further appreciated sub-ordinate judiciary of state for disposing 4,84,565 cases during the pandemic period. He further stated that the M.P high Court is selected amongst four high Courts where digitization of Court records in High Court and Sub-ordinate courts will be done in pilot project manner. In his concluding remarks Lordship informed that the e-Committee Supreme Court of India is in a process of replacing manual registers with electronic registers in District Courts and that new e-filing software 3.2 is having numerous interesting facilities for Advocates which will help Advocates in managing their work efficiently and on a click of button.

The vote of thanks of the function was addressed by Hon'ble Shri Justice Atul Sreedharan, Judge and Member of Computer and e-Court Committee, High Court of Madhya Pradesh.